#### COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 108 OF 2019 & IA NOs. 467, 468 & 469 OF 2019</u>

Dated: 10<sup>th</sup> April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Wind Independent Power Producers Association ....Appellant(s)

**Versus** 

Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.

Mr. Aniket Prasoon Mr. Samyak Mishra Ms. Bhavya Nair

Counsel for the Respondent(s) : Mr. Arujit Maitra

Mr. S.R. Pandey (Rep.) for R-1

Ms. Ranjitha Ramachandran

Mr. Shubham Arya

Mr. Pulkit Agarwal for R-2

### **ORDER**

(IA NO. 467 OF 2019)

(Application for exemption from filing certified copy of impugned order)

The learned senior counsel, Mr. Gopal Jain, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission of the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made in the application and the reasons stated therein, IA No. 467 of 2019 is allowed as sufficient cause has been made out. At

present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 06.06.2019.

# IA NO. 469 OF 2019) (For exemption from filing legible/clear/typed copies of annexures)

The learned senior counsel, Mr. Gopal Jain, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing legible/clear/typed copies of annexures. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission of the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made in the application and the reasons stated therein, IA No. 469 of 2019 is allowed as sufficient cause has been made out. At present, exemption from filing legible/clear/typed copies of annexures is exempted. The application is disposed of.

### A NO. 108 OF 2019 & IA NO. 468 OF 2019

Learned counsel Mr. Arijit Maitra accepts notice on behalf of Resplendent No.1.

The learned senior counsel appearing for the Appellant is directed to serve the appeal papers to the learned counsel Mr. Arijit Maitra during the course of the day.

List the matter on <u>12.04.2019</u>, as agreed by the learned senior counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil) Judicial Member